From,

Registrar General, High Court of Uttarakhand, Nainital.

To,

- 1. All the District Judges, Subordinate to High Court of Uttarakhand.
- 2. Principal Judge/ Judges, Family Courts, Subordinate to High Court of Uttarakhand.
- 3. Principal Secretary, Legislative & Parliamentary Affairs, Government of Uttarakhand, Dehradun.
- 4. Secretary, Law-cum-L.R., Government of Uttarakhand, Dehradun.
- 5. Chairman, Commercial Tax Tribunal, F-6, Nehru Colony, Haridwar Road, Dehradun.
- 6. Chairman, State Transport Appellate Tribunal, House of Doctor Poonam Gambhir, Vaidik Kaya Ayurvedic Centre, Ist Floor, House No.85/1, Laxmi Road, (Near Favvara Chauk), Dehradun.
- 7. Director, Uttarakhand Judicial and Legal Academy, Bhowali, District Nainital.
- 8. Legal Advisor to Hon'ble the Governor, Raj Bhawan, Dehradun.
- 9. Secretary, Lokayukt, 3/3, Industrial Area, Patel Nagar, Dehradun.
- 10. Registrar, State Consumer Disputes Redressal Commission, H.N. 23/16, Circular Road, Dalanwala, Dehradun.
- 11. Member-Secretary, Uttarakhand State Legal Services Authority, Nainital.
- 12. Presiding Officer, Labour Courts, Dehradun, Haridwar and Kashipur, District Udham Singh Nagar.
- 13. Presiding Officer, Industrial Tribunal-cum-Labour Court, Haldwani, District Nainital.
- 14. Presiding Officer, Food Safety Appellate Tribunal, Dehradun and Haldwani, District Nainital.
- 15. Registrar, Public Service Tribunal, Uttarakhand, Dehradun.
- 16. Secretary-cum-Registrar, State Level Police Complaint Authority, Dehradun.
- 17. Chairman, Permanent Lok Adalat, Dehradun, Haridwar, Nainital and Udham Singh Nagar.
- 18. Legal Advisor to Uttarakhand Public Service Commission, Haridwar.
- 19. Deputy Director (Law), Competition Commission of India, 9th Floor, Office Block-1, Kidwai Nagar (East), New Delhi-110023.
- 20. Chairman, Uttarakhand Co-operative Tribunal, Dehradun.

C.L. No. 02/UHC/Admin.A/2022

Sub: Compliance and due execution of orders and other processes communicated by Hon'ble Supreme Court of India through "FASTER" system.

Sir/Madam,

In Suo Moto Writ Petition (C) No.4/2021, IN RE: DELAY IN RELEASE OF CONVICTS AFTER GRANT OF BAIL, the Hon'ble Supreme Court of India has directed vide order dated 23.09.2021 to adopt the procedure termed as FASTER (Fast and Secure Transmission of Electronic Records) for transmission of e-authenticated copies of the interim orders, stay orders, bail orders and record of proceedings to the duty-holders for compliance and due execution, through a secured electronic communication channel.

Rule 99 of the General Rules (Criminal), 1977 provides for duty of a trial court on receipt of judgment or order of Appellate or Revisional Court, while, Rule 102 of the General Rules (Criminal), 1977 provides for issue of a judicial order or communication of the purport of a warrant or process by electronic form, service of orders of Appellate Courts and processes through email and other electronic modes. Rule 100 of General Rules (Civil), 1957 provides for sending of copy of an appellate judgment certified to the lower court for perusal to the officer against whose order or decree the appeal was preferred.

Dated: May 27, 2022.

Therefore, all concerned are hereby directed that the e-authenticated copy of the Order/Direction/Record of Proceedings received from the Hon'ble Supreme Court of India via secured email domain i.e., xxxxx@jcn.nic.in, shall be awarded due recognition and the directions contained therein shall be complied/executed without any delay.

Further, the District Judge shall be responsible to receive, acknowledge the receipt and to send compliance report of the orders of the Hon'ble Supreme Court, sent through the FASTER system via secured email domain i.e., xxxxx@jcn.nic.in, created by NIC.

Yours sincerely,

Sd/-

(Vivek Bharti Sharma) Registrar General 27.05.2022

Dated: May 27, 2022.

No. 2561/UHC/Admin.A/FASTER/2022

Copy forwarded for information to:

- 1. Secretary General, Supreme Court of India, New Delhi.
- 2. P.P.S. of the Court.
- 2. P.S. to Hon'ble Judge(s) with the request to place it before His Lordship for kind perusal.
- 3. P.S. to Registrar General.
- 4. All the Registrars of the Court.
- 5. Joint Registrars/Deputy Registrars/Librarian/Assistant Registrars/Section Officers of the Court.
- 6. Assistant Registrar (I.T.) of the Court with request to upload it on the Official website of High Court of Uttarakhand.
- 7. Guard File.

Registrar General 27.05.2022

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